

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.416**

**IA/3254/ND/2024, IA/432/ND/2024, IA/354/ND/2024, IA/6141/ND/2023,  
IA/1923/ND/2024, IA/2992/ND/2024 IN IB/685/ND/2022**

**IN THE MATTER OF:**

Aditya Birla Finance Limited	...	Applicant
Versus		
Siti Broadband Services Private Limited	...	Respondent

**Under Section 7 IBC, 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent	: Adv. Lakshmeesh S Kamath, Adv. Samriti Ahuja, Adv. Aditi Prakash in IA No. 6141 of 2023
For the RP	: Adv. Aditya Gauri, Adv. Amar Vivek, Adv. Damini Srestha, Adv. Anant Jain
For the IP	: Mr. Harvinder Singh

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/2992/ND/2024:-**

This is an Application to extend the period of CIRP process by a period of 90 days w.e.f. 07.06.2024 as resolved by the CoC in its meeting held on 28.05.2024. Considering the submissions made on behalf of the Applicant and also facts and circumstances of the case, this Tribunal is inclined to extend the period of 90 days with effect from 07.06.2024. RP is directed to complete the process within the extended period. With this observations, the present application i.e. IA/2992/ND/2024 is **disposed of**.

**IA/432/ND/2024:-**

This application has been filed seeking exclusion of period of CIRP of the Corporate Debtor from 10.11.2023 till 20.12.2023 i.e. 40 days for the calculation of the period of the CIRP of the Corporate Debtor.

Considering the facts and circumstance of the case, the reasons given in Para-11 is mentioned below:

*“That in view of the above circumstances, the Applicant by filing this Interlocutory Application is seeking exclusion for the period from the date of interim order of the Hon'ble Appellate Adjudicating Authority dated 10.11.2023, which stayed the constitution of the Committee of creditors till the date of the vacation of order on stay of constitution of COC by the Hon'ble Appellate Authority vide its order dated 20.12.2023, spanning to 40 days from the period of corporate insolvency resolution process of the corporate debtor.”*

Having considered the facts and circumstances of the case and submissions made on behalf of the Applicant, this Tribunal is inclined to exclude the period of 40 days from 10.11.2023 till 20.12.2023. Accordingly, IA/432/ND/2024 stands **allowed**.

**IA/3254/ND/2024:-**

This is an Application filed on behalf of the RP seeking amendment of pleadings in IA/2992/ND/2024 to extend the period of Corporate Insolvency Resolution Process of FOR MIS SITI BROADBAND SERVICES PRIVATE LIMITED by a period of 90 days w.e.f. 07.06.2024 as resolved by the CoC in its meeting held on 28.05.2024. Considering the facts and circumstances of the case and submissions made on behalf of the Applicant, this Tribunal is inclined to allow the present application for amendment and prayer in IA/2992/ND/2024. Accordingly, the present IA/3254/ND/2024 is **allowed**.

**IA/354/ND/2024:-**

This is an application to take on record the second progress report for the period of 03.12.2023 to 08.01.2024. The same is taken on record, subject to all just exceptions. IA/354/ND/2024 stands **allowed**. Place it with the main file for further reference.

**IA/6141/ND/2023**

List the matter on **22.08.2024**.

**IA/1923/ND/2024:-**

Learned Counsel for the Applicant is present and submitted that no appeal is pending against any of the order passed by this Hon'ble Tribunal and request this Tribunal to issue notice in the Application filed under section 19(2) to the Suspended Director. Heard. Issue notice to the Suspended Director returnable by **22.08.2024**.

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**